



NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT - I

4. IA 1711/2023

IN

C.P. (IB)/99(MB)2022

CORAM: SHRI H.V. SUBBA RAO, MEMBER (J)
MS. ANU JAGMOHAN SINGH, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **02.05.2023**

NAME OF THE PARTIES: S. N. TRADELINK PRIVATE LIMITED

VS

IRAA CLOTHING PRIVATE LIMITED

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

I.A. 1711/2023

Mr. Rohit Patil, counsel appearing for the Applicant i/b M/s Juris Link is present through virtual hearing.

The above application is filed by the Operational Creditor seeking withdrawal of the main company petition since it does not meet the threshold limit.

Accordingly, the above I.A. 1711/2023 is **allowed** and the main company petition is **disposed of as withdrawn** with a liberty to initiate appropriate recovery proceedings before the appropriate forum as per law.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
H.V. SUBBA RAO
Member (Judicial)